

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

8. IA(IBC)(PLAN)/02(MB)2024  
IA 633(MB)2024, IA 5687(MB)2023  
IA 27(MB)2024, IA 3261(MB)2024  
IA 5007(MB)2023  
IN  
C.P. (IB)/57(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.07.2024**

Name of the Party: Indian Renewable Energy Development  
Agency Limited  
Vs  
Lokshakti Sugar and Allied Industries  
Limited

Section 7, 30, 60(5), 12(2) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Jitendra Bakliwal a/w Adv. Kaushal Ameta and Adv. Muskan for the Applicant present in IA-3261/2024.  
**IA-3261/2024**
2. This is an Application filed by the Applicant u/s 12(2) seeking an extension of 58 days for completion the CIRP period.
3. Ld. Counsel for the Applicant submits that the Resolution Plan was filed on 04.12.2024 before this Bench for approval of the Plan. Therefore, Ld. Counsel for the Applicant submits that the CoC sought an extension of 58 days, the same was approved by the CoC in its 22<sup>nd</sup> meeting.
4. In view of aforesaid submission made by the Applicant and perused the records. This Bench grants further extension of 58 days w.e.f. 08.10.2023 to 05.12.2023 to complete the CIRP period.
5. Accordingly, the present application is disposed of.

**IA-5007(MB)2023**

6. This is an Application filed by the Resolution Professional u/s 12 r/w 60(5) seeking an exclusion of 77 days in CIRP of the Corporate Debtor.
7. Ld. Counsel for the Applicant submits that after granting the extension of 58 days, there is no need of exclusion. Hence, the present Application becomes infructuous.
8. In view of aforesaid, the present Application is **dismissed** as infructuous.

**IA(IBC)(PLAN)/02(MB)2024, IA-633(MB)/2024, IA-5687(MB)2023 & IA-27(MB)2024**

9. Heard on 19.06.2024.
10. **Reserved for orders.**

Sd/-  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**